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IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 13th May, 2026

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CRL.M.C. 1684/2025

ASHISH BHATTACHARYA AND ORS

.....Petitioner

Through: Mr. A.P. Shukla and Mr. Satya
Dwivedi, Advocates.
Petitioner (through V.C.)

versus

STATE GOVERNMENT OF NCT OF DELHI

.....Respondent

Through: Ms. Priyanka Dalal, APP for the State
with SI Kunal Kishor.
Respondent No.2 (through V.C.)

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 0634/2022 dated 10.08.2022, registered at Police Station Karol Bagh, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 30.01.2019, as per Hindu rites and customs. No child is born from the abovesaid wedlock.
3. However, on account of temperamental differences, the parties started residing separately and when a complaint was lodged by respondent No.2, it resulted into registration of the abovesaid FIR.
4. Charge-sheet has already been filed.



5. However, when the matter was referred to mediation, the parties were able to amicably resolve the matter under the *aegis* of *Delhi Mediation Centre, Tis Hazari Courts, Delhi* on 05.01.2024.
6. It is in the abovesaid backdrop that quashing is being sought.
7. Respondent no. 2-Ms. Abhinaya Das is present through *video conferencing* and she has been duly identified by Investigating Officer.
8. When asked, respondent No. 2 reiterates the terms of abovesaid settlement. She also submits that there is already a divorce between them by way of mutual consent on 29.07.2024. She states that she has agreed to accept a total sum of Rs. 6,00,000/- as full and final settlement *in lieu* of *istridhan*, alimony, maintenance for self (past, present and future). She has already received said amount. Comprehensive statement of respondent No.2 was recorded by the learned Joint Registrar (Judicial) on 08.04.2025 in which she has mentioned about all the settlement terms and had also stated that she had entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if the FIR is quashed. She reiterates the same, even today.
9. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
10. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.



11. Consequently, to secure the ends of justice, FIR No. 0634/2022 dated 10.08.2022, registered at Police Station Karol Bagh, for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed. Original affidavits, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within four weeks from today, so that these become part of Trial Court Record.

12. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MAY 13, 2026/ss/pb